

Dr. M P Tangirala Member (TRAI)

Dr M P Tangirala is a former officer of the Indian P&T Accounts and Finance Service (1990 batch). He joined government service after obtaining a BE in civil engineering from College of Engineering, Guindy, and a PGDM from IIM Calcutta, and working briefly with an advertising agency. He is also alumnus of Osmania University (law), Indian Institute of Public Administration, and Jawaharlal Nehru University, where he obtained his PhD in law and governance. His PhD thesis on *Institutional aspects of regulatory governance: A case study of the Indian telecom services sector*, was published as a book, *Telecom Sector Regulation in India: An Institutional Perspective*, by Routledge in 2019. He has also authored scholarly articles and opinion pieces on various subjects.

In his career in government, he has worked in different functional areas of telecom policy, law, and regulation, administration, personnel management and training, insurance regulation, and financial services. He has extensive regulatory work experience, having worked for three stints in TRAI (as Director, Advisor, and Principal Advisor), and once as Executive Director in the Insurance Regulatory and Development Authority of India (IRDAI). He has served in different capacities in the Department of Telecommunications, Bharat Sanchar Nigam Limited (BSNL), and Union Public Service Commission (UPSC), and as Additional Secretary in the Department of Financial Services (DFS). He has been on the government nominee director on the Board of, among others, Tata Communications Ltd, BSNL, Indian Bank, Bank of Baroda, National Bank for Agriculture and Rural Development (NABARD), Life Insurance Corporation of India (LIC), and General Insurance Corporation of India (GIC Re). He was also Part-Time Member, IRDAI during his stint in DFS.

His telecom sector expertise spans revenue assurance, information technology applications, financial advice for procurements/ contracts, training, licensing policy, spectrum valuation, tariff regulation, vigilance, and policy litigation. He has an abiding interest in the economics of regulation, and the institutional interplay between different stakeholders in the regulatory landscape.